

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4139/2021

(Arising out of impugned final judgment and order dated 31-08-2018 in CRLA No. 912/2011 passed by the High Court Of Judicature At Allahabad)

SANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR

For Respondent(s) Mr. Rajan Kumar Chourasia, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Amit K. Nain, AOR

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by learned counsel for the respondent, let the matter adjourned for four weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)